

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Allahabad this the day 23rd November 1994.

ORIGINAL APPLICATION NO. 1719 OF 1994.

Hon'ble Mr. K. Muthukumar, A.M.

Hon'ble Mr. J.S. Dhalawal, J.M.

1. Harnek Singh aged about 52 years,

S/o Sri Dalip Singh, R/o 142/310/C,

Mohatsimganj, Allahabad.

2. A.K. Ghosh aged about 53 years,

S/o Late Shri H.P. Ghosh,

R/o 142, Lukerganj, Allahabad.

..... Applicants.

By Advocate Sri Rakesh Verma.

Versus

1. Union of India through General Manager,

Northern Railway, Baroda House,

New Delhi.

2. The Divisional Railway Manager,

Northern Railway,

Allahabad.

.... Respondents.

By Advocate Sri.....

ORDER (ORAL)

By Hon'ble Mr. K. Muthukumar, A.M.

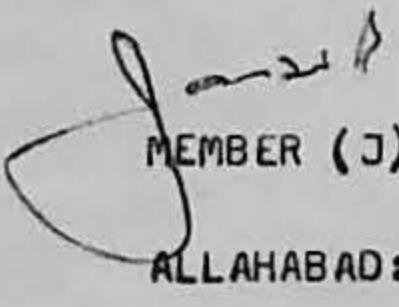
Sri Rakesh Verma counsel for the applicant.

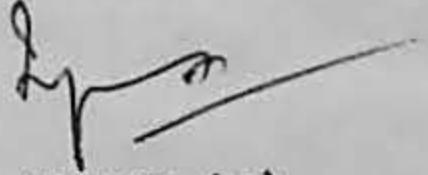
Heard the argument.

The applicants in this case are aged about 52 and 53 years respectively and can not claim the relief for appointment of their sons and under the Loyal Quota.

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The main ground alleged in the application is that the sons of the applicant were minors in the year of the Railway strike in 1974 and, therefore, could not avail of the concession stated to have been granted by the Railway Administration for the employees who did not participate in the Railway Employees under the so called Loyal Quota. The applicants have not shown any material to substantiate the claim and do not have any vested right in such appointment of their sons at this stage. The application is, therefore, besides being belated, is misconceived and devoid of merit and is dismissed in limine.

  
MEMBER (J)

  
MEMBER (A)

ALLAHABAD: DATED 23rd November 1994.

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